

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 83 of 2012**

**Dated: 2<sup>nd</sup> July, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Infrastructure Ltd. ...Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Counsel for the Respondent(s): Ms. Deepieka for  
Mr. Buddy A. Ranganadhan

**ORDER**

The learned counsel representing Mr. Buddy Ranganadhan submits that Mr. Buddy Ranganadhan undertakes to file Vakalatnama on behalf of the Commission and seeks some time to file the reply.

Therefore, he is directed to file the Vakalatnama as well as the reply within two weeks after serving copy on the other side.

Post the matter on **19.07.2012.**

**( Rakesh Nath )  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**